

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CrI.M.P. No. 4126/2003In CrI.M.P. No. 3079/2003 In
Petition(s) for Special Leave to Appeal (CrI.) No. 1398/2003

(From the judgement and order dated 21/03/2003 in MA 51/03
of The SPL.COURT (TRIAL OF OFFENCES RELATING TO)

STATE THR. CBI Petitioner (s)

VERSUS

MUSTAFA AHMED DOSSA Respondent (s)

(For vacating stay)

Date : 08/05/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU
HON'BLE MR. JUSTICE G.P. MATHUR

For Petitioner (s) Mr. K.N. Raval, Solicitor General
Mr. A. Mariarputham, Adv.
Mrs. Aruna Mathur, Adv.
Mr. P. Parmeswaran, Adv.

For Respondent (s) Mr. P.C. Jain, Sr. Adv.
Mr. Aman Vachher, Adv.
Mr. Rizwan Marchant, Adv.
Mr. P.N. Puri, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....J
.SP2

Inasmuch as charge-sheet has already been filed,
this Special leave petition has now become infructuous and
shall stand disposed of accordingly. However, question of
law is kept open to be considered in an appropriate case.

.SP1

(Meenu Sethi)
Court Master

(Om Prakash)
Court Master